## Safety of students in schools

- 710. SHRI TIRUCHI SIVA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) how many accidents or mishaps have occurred in the schools during the last three years, in which children have been injured;
- (b) whether there are any recorded incidents where an inquiry has been made in the corporeal punishment given in the schools; and
- (c) whether there are any guidelines provided by Government for safety of children in schools?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) The Central Board of Secondary Education (CBSE) has informed that three instances have been reported to the Board during last three years regarding accidents or mishaps occurred in schools affiliated with the CBSE, as per details given below:-

State	No. of complaints received in the year				
	2015	2016	2017		
Haryana	Nil	01	01		
Delhi	Nil	01	Nil		

(b) National Commission for Protection of Child Rights (NCPCR) is the monitoring authority under Section 31 of the Right of Children to Free and Compulsory Education (RTE) Act, 2009. State/UT-wise details of complaints pertaining to corporal punishment received in the NCPCR during the last three years, are given in Statement (See below).

The details of complaints received by the CBSE during last three years in this regard are as under:-

State	No. of complaints received in the year			
_	2015	2016	2017	
Haryana	01	Nil	Nil	
Madhya Pradesh	04	Nil	Nil	
West Bengal	Nil	01	Nil	

(c) Education comes under the Concurrent List and the Law and Order in respective States and UTs is a State subject. State Governments and Union Territory Administrations have therefore, the direct responsibility to ensure safety of students in schools under their territorial control. The Ministry of Human Resource Development has issued guidelines in October, 2014 to State Governments for safety and security of school children, including preventive mechanisms and procedures required to be put in place in the schooling system alongwith relief and redressal strategies in case of any incident. Further, Sub-sections 1 and 2 of Section 17 of the Right of Children to Free and Compulsory Education (RTE) Act, 2009, state "No child shall be subjected to physical punishment or mental harassment. Whoever contravenes the provisions of sub-section (1) shall be liable to disciplinary action under the service rules applicable to such person."

NCPCR has developed a Manual on safety and security of children in school setting.

This Ministry has communicated the National School Safety Guidelines prepared by National Disaster Management Authority (NDMA) to all the States/UTs on 1.9.2017, for taking necessary safety measures in their schools.

The CBSE has issued a circular on 12.09.2017 directing the schools affiliated to the Board to take measures such as psychometric evaluation of teaching and nonteaching staff, safety audit of premises, CCTV monitoring, character antecedent's verification, visitor management, training of staff and Internal Complaints committee on sexual harassment and committees under POCSO (Protection of Children from Sexual Offence) Act, 2012 etc. to ensure safety of children. For corporal punishment, the Board has incorporated a provision in the Affiliation Bye-Laws of the Board for preventing cruelty towards children. Under Rule 44.1 (d) of Affiliation Bye-Laws of the Board, the school Managing Committee has been empowered to place an employee under suspension if "he/she is charged with cruelty with any student or any employee of the school". Rule 8.5 of Affiliation Bye-Laws provides that the school should scrupulously observe prescription from the Municipal Authority/District Collector/ Transport Department regarding drinking water, fire safety and transport precautions in the school. The Board has regularly issued circulars/guidelines to its affiliated schools for curbing corporal punishment and mental harassment. The Board has also issued comprehensive guidelines for safe and effective use of internet and digital technologies including CCTV cameras in schools, and school buses.

## State/UT-wise details of complaints pertaining to corporal

punishment received in NCPCR under the RTE Act, 2009 during the last three years

St. No.	State/UT	2014-15	2015-16	2016-17	Total
1.	Andaman and Nicobar Islands	0	0	0	0
2.	Andhra Pradesh	1	0	2	3
3.	Arunachal Pradesh	0	0	0	0
4.	Assam	0	0	1	1
5.	Bihar	1	0	1	2
6.	Chandigarh	0	0	2	2
7.	Chhattisgarh	0	0	1	1
8.	Dadra and Nagar Haveli	0	0	0	0
9.	Daman and Diu	0	0	0	0
10.	Delhi	2	0	11	13
11.	Goa	0	0	1	1
12.	Gujarat	1	0	0	1
13.	Haryana	1	3	7	11
14.	Himachal Pradesh	0	0	2	2
15.	Jammu and Kashmir	0	0	0	0
16.	Jharkhand	1	0	1	2
17.	Karnataka	0	0	3	3
18.	Kerala	0	0	3	3
19.	Lakshadweep	0	0	0	0
20.	Madhya Pradesh	2	0	3	5
21.	Maharashtra	2	0	2	4
22.	Manipur	0	0	1	1
23.	Meghalaya	Ĩ	0	0	Ĩ
24.	Mizoram	0	0	0	0
25.	Nagaland	0	0	0	0
26.	Odisha	0	0	1	1

[RAJYA SABHA]

Unstarred Questions

## Ranking of Kendriya Vidyalayas

0

0

28

0

0

12

5

4

104

5

4

144

- 711. SHRIMATI SAROJINI HEMBRAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether the Ministry is planning/likely to plan to rank the Kendriya Vidyalayas of our country;
  - (b) if so, the details thereof; and
- (c) the purpose of such plans and whether any such initiatives were taken in the past also?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) No such proposal is under consideration at present.

(b) Does Not arise

160 Written Answers to

35.

36.

Uttarakhand

West Bengal

TOTAL

(c) There have been no initiatives in the past as well for ranking of the Kendriya Vidyalayas.

## Replacement of UGC and AICTE with HEERA

- 712. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether it is a fact that Government is planning to replace University Grants Commission (UGC) and All India Council for Technical Education (AICTE) with a